

**DIVISION BENCH**

**ITEM NO.152 to 165**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 18<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing**

**ITEM NO.152 –IA NO.25/2023 & IA NO.76/2023 IN CP No.190/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>MADHUSUDAN VEHICLES PVT LTD V/S SHIVAM TRADERS &amp; HIRE PURCHASE PVT LTD</b>
<b>UNDER SECTION</b>	<b>73(4) OF COMPANIES ACT 2013 R/W 45QA OF RBI ACT, 1934</b>

**ITEM NO.153 –IA NO.26/2023 & IA NO.77/2023 IN CP No.14/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>MADHUSUDAN MOTORS PVT LTD V/S SHIVAM TRADERS &amp; HIRE PURCHASE PVT LTD</b>
<b>UNDER SECTION</b>	<b>73(4) OF COMPANIES ACT 2013 R/W 45QA OF RBI ACT, 1934</b>

**ITEM NO.154 –IA NO.184/2020, CA NO.185/2020, CA NO.186/2020, CA  
NO.11/2021, MA NO.03/2021, MA NO.15/2021 & CONT. A. NO.2/2022 IN  
CP No.153/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>RACHIT AGARWAL &amp; ORS V/S MADHUSUDAN MOTORS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT, 2013</b>

**ITEM NO.155 –CA NO.49/2021 IN CP No.154/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>RAVI SHANKER &amp; ORS V/S MADHUSUDAN MOTORS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT, 2013</b>

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**ITEM NO.156 –CA NO.10/2021, CA NO.19/2021, MA NO.16/2021 & CONT. A. NO.4/2022 IN CP No.171/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>RACHIT AGARWAL &amp; ANR V/S MADHUSUDAN VEHICLES PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT, 2013</b>

**ITEM NO.157 –CA NO.48/2021 IN CP No.172/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>DEEPENDRA SHANKER AGARWAL &amp; ORS V/S MADHUSUDAN VEHICLES PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT, 2013</b>

**ITEM NO.158 – CA NO.23/2021 IN CP No.191/ALD/2020**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP V/S ANANT BUILDCON PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 R/W 98 OF COMPANIES ACT, 2013</b>

**ITEM NO.159 –IA NO.45/2022 IN CP No.17/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>MADHAV COLONIZERS PVT LTD &amp; ORS V/S M/S MUKUND SHELTERS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/244 OF COMPANIES ACT, 2013</b>

**ITEM NO.160– IA NO.05/2021, CA NO.17/2022, IA NO.28/2022, IA NO.29/2023 & IA NO.30/2023 IN CP No.21/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP &amp; ORS V/S SHIVAM TRADERS &amp; HIRE PURCHASE PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 R/W 59,62 OF COMPANIES ACT, 2013</b>

**ITEM NO.161 – CA NO.50/2021 & CA NO.60/2021 IN CP No.26/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP V/S SHANKER ASHIYANA PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

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**ITEM NO.162 –CA NO.47/2021 IN CP No.27/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP &amp; ANR V/S SHREE GANESH BUILDTECH INDIA PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**ITEM NO.163 –CA NO.53/2021 & CA NO.59/2021 IN CP No.28/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP V/S M/S CHANDRAMAUL PROPERTIES PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 R/W 59,62 OF COMPANIES ACT, 2013</b>

**ITEM NO.164–CA NO.51/2021 & CA NO.52/2021 IN CP No.31/ALD/2021**

<b>NAME OF THE COMPANY</b>	<b>DAYA SHANKER RAVI SHANKER AOP V/S M/S SHREEJI APARTMENTS PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**ITEM NO.165 –IA NO.06/2023 IN CP No.03/ALD/2023**

<b>NAME OF THE COMPANY</b>	<b>ANURAG AGARWAL &amp; ANR V/S DWARIKA INFRABUILDTECH PVT LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>241/242 OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Anand Chhibbar, Sr. Adv. : *For the Petitioner in Item Nos.152 to assisted by Sh. Ravi Kapoor, 154, 156, 158, 160 to 165 & Res. & Sh. Rahul Agarwal, Advs. in item nos.155, 157 & 159*

Sh. Arun Saxena, with : *For Respondents in Item Nos.152 to Ms. Nalini, Advs. 154, 156, 158, 160 to 165 & Petitioner in item nos.155, 157 & 159*

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**ORDER**

**ITEM NO.152 –IA NO.25/2023 & IA NO.76/2023 IN CP No.190/ALD/2020**

Ld. Counsels representing the parties are present through VC.

1. The arguments on behalf of the respondents have been concluded.
2. The Ld. Counsel representing the petitioner seeks and is granted two weeks time to make rebuttal to the submissions made on behalf of the respondents.
3. Let the matter be adjourned for further hearing on 7<sup>th</sup> May, 2024 and to be taken up at 02:30 PM. All other connected matters be also put up on the same date.
4. The photocopy of this order be placed on record in all the connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

***18<sup>th</sup> April, 2024***

*Kavya Prakash Srivastava*  
*(Stenographer)*